

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) Yes, Sir.

(b) and (c) As and when overcharging cases come to the notice of the Government, necessary action to recover the overcharged amount under provisions of DPCO, 95 is initiated against the defaulter.

[English]

#### Projects Cleared by DDA

2109. SHRI C. KUPPUSAMI:  
DR. SHAKEEL AHMAD:  
SHRI NARESH PUGLIA:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Urban panel flays DDA for violating urban regulations" appearing in the "Hindustan Times" dated February 4, 1999;

(b) if so, the facts reported therein and the reaction of the Government in regard thereto; and

(c) the steps taken by the Government to stop violation of urban regulations by DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir.

(b) DDA has reported that the building plans of Radison Hotel were never submitted to its Building Section and hence there is no question of referring building plans of the Hotel to Delhi Urban Art Commission (DUAC) by DDA. The Building plans of NCUI were approved in February, 1976. The revised building plans were submitted on 5.8.1996 which were referred by Building Deptt. of DDA to DUAC. DUAC *vide* its letter dated 13.6.97 expressed its inability to react on the scheme as the same was substantially executed and observed that local body may act whatever they deem fit in the matter. The revised Building plans have not been sanctioned by the DDA.

(c) Does not arise in view of reply to (a) and (b) above.

#### Chief Ministers' Meeting for Security

2110. PROF. P.J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any meeting has been convened with Chief Ministers of Northern States to review the prevailing security scenario in their region;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken to check the lawlessness in those States?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The Union Home Minister convened a Meeting of the Chief Ministers of Delhi, Punjab, Jammu & Kashmir, Uttar Pradesh, Himachal Pradesh, Haryana and Rajasthan on 14.10.1998 to review the action being taken by these States to curb terrorist activities. The Meeting, among others, recommended setting up of Special Task Force to evolve and implement an Action Plan to identify and tackle the problems being created by terrorists and criminal gangs for coordinated operations against Inter-State criminals, greater coordination of intelligence and strategy, amending of old laws for effective countering of strategies adopted by criminals, and strengthening of State Police forces, etc. Concerned State Governments have been requested to take immediate steps to implement the decisions taken at the meeting.

(c) "Public Order" and "Police" being State subjects, it is for concerned State Governments to devise various methods and take concrete steps to improve the law and order situation in the States. At the Central level, action is taken to facilitate coordination of the anti-terrorist operations of different States and to improve flow of information useful for control of their activities among the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc. In certain special circumstances, financial assistance has also been given to some of the affected States over and above the on-going allocations for modernisation of police and supply of weapons.